

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAMBRIDGE ENERGY RESOURCES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cambridge Energy Resources Pvt. Ltd.
2.	Date of incorporation of corporate debtor	04/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106HR2009PTC039660
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 336A, 3rd Floor, Tower B3 Spaze I-Tech Park, Sector 49, Sohna Road Gurgaon, Haryana – 122018
6.	Insolvency commencement date in respect of corporate debtor	26.03.2021 (<i>Order received on 31.03.2021</i>)
7.	Estimated date of closure of insolvency resolution process	27 th September, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Vekas Kumar Garg Regn. No. - IBBI/IPA-002/IP-N00738/2018-2019/12291
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-4 B First Floor Ramprastha, Near Raghunath Temple Ghaziabad, Uttar Pradesh 201011, Ghaziabad, E-mail : vikasgarg_k@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1/17 1B First Floor, Paras Chamber, Lalita Park, Laxmi Nagar, Delhi – 110092, E-mail : irp.cambridgeenergy@gmail.com
11.	Last date for submission of claims	14 th April, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address : at the address given at Sr. No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Cambridge Energy Resources Pvt. Ltd. on 26th March, 2021.

The creditors of M/s Cambridge Energy Resources Pvt. Ltd. are hereby called upon to submit their claims with proof on or before **14th April 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



CS Vekas Kumar Garg

Interim Resolution Professional

Date :02st April, 2021

Place: Ghaziabad